

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:3755
ANSWERED ON:16.12.2011
POWER PROJECTS OF BHAKRA BEASMANAGEMENT BOARD
Sushant Dr. Rajan

Will the Minister of POWER be pleased to state:

- (a) whether the Supreme Court has given any direction to give share to Himachal Pradesh in power projects of Bhakra Beas Management Board (BBMB);
- (b) if so, the details thereof;
- (c) the amount of fund provided to Himachal Pradesh since November 1, 2011 in this regard; and
- (d) the amount of funds actually released thereunder to Himachal Pradesh for each projects separately?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL)

(a) to (d) : The Hon'ble Supreme Court vide judgment dated 27.09.2011 in Original Suit No.2/96-State of Himachal Pradesh Vs. Union of India & Others have, inter-alia, ordered that the plaintiff State i.e. Himachal Pradesh, is entitled to 7.19% of the power from the Bhakra-Nangal Project with effect from 01.11.1966 and from Beas Project with effect from the dates of production in Unit I and Unit-II. As decreed in the judgment, Himachal Pradesh would be given its share of 7.19% with effect from November, 2011. In deference to the aforesaid Judgment, Government of India has issued an order on 31.10.2011 in respect of the allocation of energy from Bhakra-Nangal and Beas Projects with effect from 1st November, 2011. Further, no financial transaction is involved except for the re-adjustment of energy share of the power generated from Projects and the re-conciliation of accounts due to reallocation of energy shares.